

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTING AT NAGPUR
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCTT ROAD, BOMBAY - 400 001

O.A. NO.348/91

Ch.K. Murty .. Applicant

V/s.

U.O.I. through G.M., S.E. Rly.&Ors. .. Respondents

Coram: Hon.Shri Justice M.S. Deshpande, V.C.
Hon.Shri M Y Priolkar, Member (A)

APPEARANCE:

Ms. Pathak with
Mr. J L Bhoot
Counsel for
the applicant

Mr. S K Sanyal
Counsel
for the respondents

ORAL JUDGMENT:

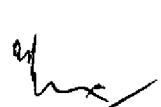
(Per: M S Deshpande, Vice Chairman)

DATED: 15.3.93

Heard the counsel. It is apparent that when the order of review was passed the applicant had been superannuated and the inquiry was directed to continue. There is no grievance by the applicant that he is not being paid the provisional pension and other benefits. The dispute is only about the amount of encashment of leave salary, which is payable to the applicant, has not been paid.

According to the applicant he has not received the encashment of leave salary while the respondent's counsel states that it has been paid. In case the leave salary has not been paid, the respondents are directed to compute the encashment of leave salary and pay to the applicant within two months from to-day. The respondents will also complete the pending inquiry within a period of three months.

With the above directions the application is disposed of, but without any order as to costs.


(M.Y. Priolkar)
Member(A)


(M.S. Deshpande)
Vice Chairman